

TEJASSVI AAHARAM LIMITED

Registered Office: No. 99/5, Sneha Sadan Apartments, Nungambakkam High Rd Tirumurthy Nagar, Nungambakkam, Chennai- 600034 | Tel: +91-044-25912675 | Email: cossectal@gmail.com | Website: www.talchennai.com | Corporate Identification Number: L15549TN1994PLC028672

Open Offer by Prasanna Natarajan ("Acquirer 1"), Rajat Chakra Credit & Holdings Private Limited ("Acquirer 2"), Sipping Spirits Private Limited ("Acquirer 3") and Saranga Investments & Consultancy Private Limited ("Acquirer 4") (Hereinafter Acquirer 1, Acquirer 2, Acquirer 3, and Acquirer 4 collectively referred to as "Acquirers") together with Rajalakshmi Natarajan ("Person Acting In Concert" Or "PAC") to acquire up to 70,00,000* (Seventy Lakh) Equity shares of ₹ 10/- each for cash at a price of ₹ 10/- (Rupees Ten only) per Equity Share aggregating up to ₹ 7,00,00,000/- (Rupees Seven Crore only) representing 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital of the Target Company on a fully diluted basis, to the Public Shareholders of Tejassvi Aaharam Limited ("Target Company") pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011") ("Offer" Or "Open Offer").

*In terms of Regulation 7(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI SAST Regulations"), the open offer is required to be made for at least 26% (twenty six percent) of the Emerging Voting Share Capital of the Target Company, as on the 10th working day from the closure of the tendering period. As on such date, the public shareholding of the Target Company comprises 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital, after excluding the Other Shareholders of the Transferor Company who are proposed allottees in the preferential issue and are considered as Deemed Persons Acting in Concert with the Acquirers and the PAC for the purposes of this open offer and are, accordingly, ineligible to participate in the Open Offer in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011. Accordingly, the open offer is being made to the eligible public shareholders holding 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital of the Target Company.

This Offer Opening Public Announcement ("Offer Opening Public Announcement") and corrigendum should be read in continuation of and together with (a) the Public Announcement dated February 13, 2026 ("PA"); (b) the Detailed Public Statement published on February 23, 2026 in Financial Express (English) all editions, Jansatta (Hindi) all editions, Makkal Kural – Tamil (Chennai Edition) - being the regional language at the place where the registered office of the Target Company is situated and Pratahkal – Marathi (Mumbai Edition) - being the Place of Stock Exchange at which equity shares of Target Company are listed ("DPS"); (c) the Draft Letter of Offer dated March 02, 2026 ("DLOF") (d) the Letter of Offer dated April 17, 2026 ("LOF") along with Form of Acceptance-Cum-Acknowledgement is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of the Acquirer along with PAC in respect of the Open Offer.

This Offer Opening Public Announcement is being issued pursuant to Regulation 18(7) of the SEBI (SAST) Regulations, 2011 and pursuant to changes/amendments advised by SEBI vide its letter bearing reference no. HO/49/12/11(42)2026-CFD-RAC-DCR1-I/9051/2026 dated April 09, 2026 ("SEBI Letter"). This Offer Opening Public Announcement and Corrigendum is being published in all the newspapers in which the DPS was published.

Capitalized terms used but not defined in this Offer Opening Public Announcement and Corrigendum shall have the meaning assigned to such terms in the PA, DPS, DLOF and/or LOF.

The shareholders of the Target Company are requested to kindly note the following:

- The Offer Price is ₹ 10/- (Rupees Ten only), per Equity Share payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph VIIIA (Justification for the Offer Price) beginning page no. 54 of the LOF.
- The Committee of Independent Directors of the Target Company ("IDC") has recommended that the Offer is in line with the SEBI (SAST) Regulations, 2011 and the same is fair and reasonable. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations, 2011. The recommendations were unanimously approved by the Members of the IDC on April 22, 2026, and published on April 24, 2026, in the same newspapers in which the DPS was published. For further details, please see IDC recommendation as available on the website of SEBI at www.sebi.gov.in, on the website of BSE at www.bseindia.com.
- The Open Offer is a mandatory offer being made under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 to the Public Shareholders of the Target Company.
- The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. Further, there is no competing offer to this Open Offer. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.
- The LOF dated Friday, April 17, 2026, was dispatched through electronic mode and physical mode (speed post) on April 20, 2026, and April 21, 2026 respectively to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, i.e. April 13, 2026. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period.
- On cover page no. 1 and under point 1(1) of Risk Factors on page no. 4, "representing 26% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company from the Public Shareholders of the Target Company" should be read as "representing 12.04% (Twelve Point Zero Four percent) of the Emerging Voting Share Capital at price ₹10/- (Rupees ten only) per Equity Share payable in cash."
- Please note that a copy of the LOF along with Form of Acceptance-Cum-Acknowledgement and SH-4 is also available for downloading on the websites of the SEBI, the BSE Limited (BSE), the Registrar to the Offer at www.sebi.gov.in, www.bseindia.com, and www.cameoindia.com respectively.
- Non-receipt/ non-availability of the Form of Acceptance-Cum-Acknowledgement does not preclude an Eligible Shareholder from participating in the Open Offer. Please see the manner of participating in the Open Offer described below in brief. Kindly note that the Open Offer is being implemented by the Acquirer along with the PAC through the stock exchange mechanism made available by BSE in the form of a separate window ("Acquisition Window") in accordance with SEBI (SAST) Regulations, 2011 other applicable SEBI circulars and guidelines issued by the BSE and the Indian Clearing Corporation Limited ("Clearing Corporation").
- The Eligible Shareholders are required to refer to the Section titled "**Procedure for Acceptance and Settlement of the Offer**" on page no. 60 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Instructions for Public Shareholders:

- In case of Public Shareholders holding Equity Shares in dematerialized form:** Eligible Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in the Open Offer, may do so through their respective selling broker(s). Eligible Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The selling broker(s) would be required to mark lien on the tendered Equity Shares and thereafter place an order/bid on behalf of the Public Shareholder using the Acquisition Window of the BSE. Please also read the detailed procedure described in paragraph X at page no. 62 of the LOF.
 - In case of Public Shareholders holding Equity Shares in physical form:** Eligible Shareholders holding Equity Shares in physical form may participate in the Open Offer through the respective selling broker(s) by providing complete set of documents for verification procedure including (i) original share certificate(s); (ii) valid share transfer form(s) i.e. Form SH-4; (iii) duly filled in Form of Acceptance (in case the Public Shareholder has not received the Form of Acceptance, then he/she may make an application on plain paper duly signed by him/her, stating inter alia, full name, address, number of Equity Shares held, and number of Equity Shares being tendered); and (iv) such other documents described in paragraph X at page no. 64 of the LOF. The selling broker shall place a bid using the Acquisition Window of the BSE and provide a Transaction Registration Slip ("TRS") to such Public Shareholder. The selling broker / Public Shareholder should thereafter deliver the original share certificate(s), Form SH-4 and such other documents described in paragraph X at page no. 64 of the LOF to the Registrar to the Offer at the address mentioned in the LOF so that the same reaches the Registrar to the Offer no later than 5:00 PM Indian Standard Time ("IST") within 2 (Two) days from the Offer Closing date i.e. Tuesday, May 12, 2026. Please also read and follow the detailed procedure described in paragraph X at page no. 64 of the LOF. Please note that physical share certificates and other relevant documents should not be sent to the Acquirers along with PAC, Target Company or the Manager to the Offer.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer ("DLOF") was submitted to SEBI on Monday, March 02, 2026. SEBI issued its observations on the DLOF vide its letter bearing reference no. HO/49/12/11(42)2026-CFD-RAC-DCR1-I/9051/2026 dated April 09, 2026. SEBI's observations have been incorporated in the LOF. This Offer Opening Public Announcement and Corrigendum also serves as a corrigendum to the DPS, and as required in terms of the SEBI Letter.

11. Key Changes/Updates made in LOF:

Public Shareholders are requested to note the following material updates to the DLOF as included in the LOF in relation to the Open Offer:

- Deletion of the word "Draft" or "DLOF" at all the applicable places in the LOF.
- Replacement of the word "This Draft Letter of offer" or "DLOF" at all the applicable places in the LOF with "The Letter of offer" or "LOF".
- The page numbers of the table of contents in page no. 8 have been suitably updated wherever required in the LOF.
- Inclusion in the cover page, point 5 of the status of the in-principle approval from BSE, wherein the application was duly submitted on February 24, 2026, and is currently under process.
- In page no. 2, the offer opening date has been updated to Tuesday, April 28, 2026 and the offer closing date has been updated to Tuesday, May 12, 2026.
- Revised schedule of activities has been inserted next to original schedule of activities on page no. 3 of the LOF and suitable update pertaining to the dates of the activities have been carried out at the appropriate places in the LOF.
- Following definition have been inserted and updated under 'Key Definitions' on page no. 10 & 12 of the LOF:
 - Identified Date - Monday, April 13, 2026, i.e., the date falling on the 10th (tenth) working day prior to the commencement of the Tendering Period, for the purposes of determining the public shareholders to whom the letter of offer shall be sent;
 - Tendering Period- Tuesday, April 28, 2026, to Tuesday, May 12, 2026, both days inclusive;
- Under para III (A) – "BACKGROUND OF THE OFFER":
 - Under point no. 2, page no. 14, Eligible Shareholders / Public Shareholders may refer detailed clarification for the offer size being 12.04% of the Emerging Voting Share Capital instead of at least 26% of the Emerging Voting Share Capital.
 - Under point no. 3(v), page no. 16 - following statement has been updated - The consent of the members of the Target Company for the issuance of Equity Shares on a preferential basis has been duly obtained through a postal ballot conducted by way of remote e-voting. The e-voting process commenced on Wednesday, February 25, 2026, at 9:00 a.m. (IST) and concluded on Thursday, March 26, 2026, at 5:00 p.m. (IST). The resolution was passed with the requisite majority and is deemed to have been approved on Thursday, March 26, 2026, being the last date specified for remote e-voting.
 - Under point no. 3(xi), page no. 17 - following point has been alternated under the table- *Subject to other regulatory approvals.
 - Under point no. 3(xix), page no. 18 - the following content has been inserted to the table-
 - Thursday, March 26, 2026 - Receipt of Shareholder approval, the resolution was passed with the requisite majority and is deemed to have been approved on Thursday, March 26, 2026, being the last date specified for remote e-voting;
 - Monday, April 20, 2026 - Filing of Letter of Offer with Stock Exchange, Target Company and SEBI.
 - Under point no. 3(xxi), page no. 20 - the following point has been inserted- The terms of the SPA (dated February 13th 2026) are not in contravention of the provisions of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and other applicable laws. This confirmation is subject to compliance with the applicable provisions of the aforesaid regulations, including those relating to the open offer process, preferential allotment, disclosures and other statutory approvals, as may be required in connection with the proposed transaction.
 - Under point no. 3(xxiv), page no. 20 - the following point has been inserted- Experience of Acquirers/PACs with respect to carrying out business of Target company- The Acquirers, along with the PAC, propose to acquire control of the Target Company with the objective of unlocking value and driving growth in its food business, which has witnessed limited progress in recent years. The proposed acquisition is aligned with the Acquirers' strategy of making selective, value-accretive investments backed by strong fundamentals and operational turnaround potential. The Acquirers intend to leverage their strategic, financial, and managerial capabilities to improve operational efficiency and scale the business of the Target Company. The Acquirers and PAC collectively possess relevant financial, strategic, and sectoral experience to support the business of the Target Company. Acquirer 1, Mr. Prasanna Natarajan, brings over two decades of entrepreneurial experience across diverse sectors, including food and beverages, and also serves in an advisory capacity to a food business, thereby providing relevant industry insights. Further, his role as a common promoter across the corporate Acquirers ensures strategic alignment and effective oversight. Acquirer 2 and Acquirer 4, being engaged in financial consultancy, investment, and asset-backed financing activities, bring strong capabilities in capital allocation, transaction structuring, and financial management. Acquirer 3, with its objects in the beverages and hospitality-related segment, provides a sectoral linkage to the broader food and beverages industry. Additionally, the PAC, with extensive experience in investment management and strategic project financing, strengthens the group's ability to evaluate, structure, and monitor investments. In view of the combined experience and complementary skill sets of the Acquirers and PAC, they are well positioned to support and scale the business operations of the Target Company.

- Under point no. 3(xxxiii), page no. 21 - the following point has been updated- As on date of this LOF, no regulatory actions / administrative warnings / directions subsisting or proceedings pending against the Acquirers (including its shareholders and directors in case of body corporate), the PAC, Deemed PACs, Transferor Company, Target Company, its directors or KMPs, Manager to the Open Offer and RTA under SEBI Act, 1992 and Regulations made there under or by any other Regulator.
- Under point no. 3(xxxiv), page no. 21 - the following point has been updated- As on date of this LOF, no penalties have been levied by SEBI / RBI / Stock Exchange or other regulator against the Acquirers (including its shareholders and directors in case of body corporate), the PAC, Deemed PACs, Transferor Company, Target Company, its directors or KMPs, Manager to the Open Offer and RTA.

i. Under para IV – "OBJECT OF THE ACQUISITION/ OFFER":

The following point has been inserted in point no. 3, page no. 24-

- The Acquirers, along with the PAC, propose to acquire control of the Target Company with the objective of unlocking value and driving growth in its food business, which has witnessed limited progress in recent years. The proposed acquisition is aligned with the Acquirers' strategy of making selective, value-accretive investments backed by strong fundamentals and operational turnaround potential. The Acquirers intend to leverage their strategic, financial, and managerial capabilities to improve operational efficiency and scale the business of the Target Company.

j. Under para V– "BACKGROUND OF THE ACQUIRERS AND PAC":

- The following point has been updated in point no. 1 (iii), page no. 25-
 - Acquirer 1 has over two decades of entrepreneurial experience spanning a wide range of industries, with a particularly strong presence in the food and beverage sector. This extensive background has enabled him to develop a deep understanding of market dynamics, operational challenges, and growth strategies within the industry. In addition to his entrepreneurial pursuits, he actively contributes in an advisory role to a food-related business, where he offers valuable strategic guidance, industry knowledge, and practical insights that support informed decision-making and sustainable growth.
- The following point has been inserted in point no. 2(iv), page no. 27-
 - Acquirer 2 has over three decades of experience in financial services firm specializing in financial consultancy and investment activities, with a core focus on advising and facilitating loans secured against immovable property. The Company has a track record spanning, reflecting stability, prudent financial practices, and a disciplined approach to risk management.

The following points have been inserted in point no. 3

- Under point no. 3(iv), page no. 30 - Acquirer 3 has around two decades of presence in Indian beverage market. The company was established with the vision of crafting high-authenticity "sipping spirits" in an Indian-Made Foreign Liquor, making resolute the top-selling coloured vodka in India.
- Under point no. 3(xix), page no. 33 - No public shareholders (member other than promoters) in Acquirer 3 have any connection with the directors of the Target Company.
- Under point no. 3(xx), page no. 34 - Except as mentioned in the table below, no public shareholders of Acquirer 3 have any other connection with its promoters.

Following is the table explaining relationship of shareholders other than promoters with the promoters of the Acquirer 3:

Sr. No.	Name of Shareholders of the Acquirer 3 (Other than Promoters)	Shareholder Category	Relationship with Prasanna Natarajan (Promoter of Acquirer 3)	Relationship with Srinivasan Natarajan (Promoter of Acquirer 3)
1	Rajalakshmi Natarajan	Members (other than promoters)	Mother	Wife
2	Poorna Pushkala N	Members (other than promoters)	Sister	Daughter
3	Calcom Credit and Holdings Private Limited	Members (other than promoters)	Body Corporate where Prasanna Natarajan is a Promoter	Body Corporate where Srinivasan Natarajan is a Promoter
4	Rajat Chakra Credit & Holdings Private Limited	Members (other than promoters)	Body Corporate where Prasanna Natarajan is a Promoter	Body Corporate where Srinivasan Natarajan is a Promoter
5	Satluj Credit & Holdings Private Limited	Members (other than promoters)	Body Corporate where Prasanna Natarajan is a Promoter	Body Corporate where Srinivasan Natarajan is a Promoter
6	Twentieth Century Apco leasing Private Limited	Members (other than promoters)	Body Corporate where Prasanna Natarajan is a Promoter	Body Corporate where Srinivasan Natarajan is a Promoter
7	Sheetala Credit & Holdings Private Limited	Members (other than promoters)	Body Corporate where Prasanna Natarajan is a Promoter	Body Corporate where Srinivasan Natarajan is a Promoter
8	Saranga Investments & Consultancy Private Limited	Members (other than promoters)	Body Corporate where Prasanna Natarajan is a Promoter	Body Corporate where Srinivasan Natarajan is a Promoter

The following point has been inserted in point no. 4(iv), page no. 34-

- Acquirer 4 has four decades of experience in a long-established financial services company engaged in financial consultancy and investment activities, with a primary focus on facilitating and advising on loans and advances secured against immovable property. The company has over three decades of operating history, demonstrating continuity, financial discipline, and conservative risk management.

The following points have been inserted in point no. 3, page no. 39 & 40-

- Under point no. vii - Acquirer 1 is a common promoter of all other corporate acquirers to ensure effective oversight.
- Under point no. viii - The Acquirers, its promoters and its directors, have no relationship with the target company, promoter and public shareholders of the Target Company.
- Under point no. xvii- As on date of this LOF there are no directions subsisting or proceedings pending against the Acquirers (including its shareholders and directors in case of body corporate), the PAC under SEBI Act, 1992 and Regulations made there under or by any other Regulator.
- Under point no. xxiv- The Acquirers, PAC, and their UBOs/Controllers are not categorized / declared as wilful defaulter /fugitive economic offender by any Statutory/Regulatory authority (Indian/Foreign).
- Under point no. xxv- The Acquirers, PAC, and their UBOs/Controllers have not been prohibited by any Statutory/Regulatory authority (Indian/Foreign) from dealing in securities in terms of the provisions of Section 11B of the SEBI Act, 1992 or under any other Regulation made under the SEBI Act.

k. Under para VII– "BACKGROUND OF THE TARGET COMPANY":

The following points have been added/ updated:

- Under Point (v), page no. 45 - The Target company at present operates in the wholesale and retail distribution of cereals, pulses, and a wide range of allied grocery products. It serves a broad and diverse customer base, including retail outlets, institutional buyers, and individual consumers. The company focuses on providing staple food products by sourcing them from suppliers.
- Under Point (vi), page no. 45 - Presently, the Authorized Share Capital of the Target Company is ₹ 75,00,00,000 (Rupees Seventy Five Crores only) comprising ₹ 60,00,00,000 (Rupees Sixty Crores only) Equity Share Capital divided into 6,00,00,000 (Six Crore) equity shares of face value ₹10/- (Rupees Ten only) each and ₹15,00,00,000 (Rupees Fifteen Crores only) Preference Share Capital divided into 15,00,000 (Fifteen Lakh) preference shares of face value ₹100/- (Rupees One Hundred only) each.
- Under Point (xx), page no. 48 - the following statement has been updated- No transactions have been undertaken in the script of the Target Company since February 2021 that would require a disclosure or filing obligation under Regulation 10(7) of the SEBI (SAST) Regulations, 2011 with SEBI.
- Under point (xxv), page no. 49 - The number of Public Shareholders of the Target Company is 2,229 as on April 13, 2026. (Calculated as per the latest Benpos data available with the Target Company).
- Under Point (xxx), page no. 52 - The Target Company is not classified as promoter/ promoter group of any other listed company.
- Under Point (xxxi), page no. 52 - The directors of the Target Company have no relationship with its public shareholders of Target Company.
- Under Point (xxxiii), page no. 52 - As per the latest filing of the shareholding pattern submitted by the Target Company with the stock exchange, no person has been disclosed under the "Promoter" or "Promoter Group" category. Accordingly, the Target Company does not have any identifiable promoters, and therefore, confirmations pertaining to promoters are not applicable in the present case.
- Under Point (xxv), page no. 52 - Target Company has not undertaken any corporate action warranting adjustment to open offer.

l. Under para IX– "TERMS AND CONDITIONS OF THE OFFER":

- The following point has been inserted under Point B(1), page no. 59 of STATUTORY AND OTHER APPROVALS - The application for obtaining in-principle approval from BSE has been duly submitted on February 24, 2026, and is currently under process.
- Following Insertions in paragraph XII, "DOCUMENTS FOR INSPECTION"-
 - Under point no. 1 – Certificate of Incorporation and Articles of Association of Acquirer 2, Acquirer 3 and Acquirer 4.
 - Under point no. 18 - Observation letter bearing reference number HO/49/12/11(42)2026-CFD-RAC-DCR1 I/9051/2026 dated April 09, 2026, received from SEBI.
 - Under point no. 20 - Copy of the valuation report issued by the Registered Valuer, in connection with the open offer dated February 11th & 12th 2026.

12. Status of Statutory and Other Approvals:



As on the date, there are no statutory approvals required by the Acquirers along with PAC to complete this Offer. However, in case of any such statutory approvals are required by the Acquirers along with PAC at a later date before the expiry of the tendering period, this Offer shall be subject to such approvals and the Acquirers along with PAC shall make the necessary applications for such statutory approvals. Please also refer to paragraph IX(B) of the LOF for further details.

13. Schedule of Major Activities of the Offer:

Sr. No.	Activity	Original Schedule Day and Date ⁽¹⁾	Revised Schedule Day and Date ⁽²⁾
1	Public Announcement (PA)	Friday, February 13, 2026	Friday, February 13, 2026
2	Publication of Detailed Public Statement in the newspapers	Monday, February 23, 2026	Monday, February 23, 2026
3	Last date for filing of draft letter of offer with SEBI	Monday, March 02, 2026	Monday, March 02, 2026
4	Last date for public announcement of competing offer(s) ⁽⁴⁾	Tuesday, March 17, 2026	Tuesday, March 17, 2026
5	Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Wednesday, March 25, 2026	Thursday, April 09, 2026 ⁽⁶⁾
6	Identified Date ⁽⁵⁾	Monday, March 30, 2026	Monday, April 13, 2026
7	Last date by which the Letter of Offer to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Wednesday, April 08, 2026	Tuesday, April 21, 2026
8	Last date for upward revision of the Offer Price and/or Offer Size	Monday, April 13, 2026	Friday, April 24, 2026
9	Last Date by which the committee of the independent directors of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Monday, April 13, 2026	Friday, April 24, 2026
10	Date of publication of Open Offer opening Public Announcement in the newspapers in which the DPS has been published	Wednesday, April 15, 2026	Monday, April 27, 2026
11	Date of commencement of the Tendering Period ("Offer Opening Date")	Thursday, April 16, 2026	Tuesday, April 28, 2026
12	Date of closure of the Tendering Period ("Offer Closing Date")	Wednesday, April 29, 2026	Tuesday, May 12, 2026
13	Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Thursday, May 14, 2026	Tuesday, May 26, 2026
14	Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Thursday, May 21, 2026	Tuesday, June 02, 2026

Notes:

- The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of relevant statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates, subject to compliance with the SEBI (SAST) Regulations, 2011.
- Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.
- The Identified Date is only for the purpose of determining the Eligible Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations, 2011. It is clarified that all the public equity shareholders of the Target Company (registered or unregistered) (except the Acquirers, the PAC, Transferor Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.
- There is no competing offer to this Offer.
- The actual date of receipt of SEBI observations on the DLOF.
- The Acquirers along with PAC accept the full and final responsibility for the information contained in the PA, DPS and the LOF also for the obligations of the Acquirers along with the PAC laid down in the SEBI (SAST) Regulations in respect of this Offer.
- This Offer Opening Public Announcement and corrigendum would also be available on the website of SEBI at www.sebi.gov.in and on the website of Manager to the Offer at www.saffronadvisor.com.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS ALONG WITH PAC	REGISTRAR TO THE OFFER
 SAFFRON CAPITAL ADVISORS PRIVATE LIMITED Address: 605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India. Tel. No.: +91 22 49730394; Email: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com; Investor grievance: investorgrievance@saffronadvisor.com; SEBI Registration: INM000011211; Validity: Permanent Contact Person: Saurabh Gaikwad/ Shruti Tiwari	 CAMEO CORPORATE SERVICES LIMITED Address: Subramanian Building, No.1, Club House Road, Chennai-600002, Tamil Nadu, India Tel. No.: +91 44 40020700; Fax: +91 44 2846 0129 Email: priya@cameoindia.com; Website: www.cameoindia.com; SEBI Registration: INR00003753 Validity: Permanent Contact Person: Sreepriya. K

Place: Chennai
Date: April 25, 2026